

(2) (1)

Central Administrative Tribunal, Principal Bench

Original Application No. 3301 of 2001

New Delhi, this the 11th day of December, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member(A)

Shri Om Dutt
S/o late Shri Sri Chand
R/o Vill. Bashlambi
Distt. Gurgaon (Haryana) Applicant

(By Advocate: Shri V.S.R. Krishna)

Versus

Union of India, Through

1. The Secretary
Ministry of Home Affairs,
North Block, Govt. of India
New Delhi

2. The Director
Intelligence Bureau
Ministry of Home Affairs,
North Block, Govt. of India
New Delhi Respondents

O R D E R (ORAL)

By Hon'ble Mr. S.A.T. Rizvi, Member (A)

The applicant Constable who belongs to Punjab Police, remained with the Intelligence Bureau on deputation w.e.f. 15.1.85. On 30.4.98, according to his own admission, the applicant was directed by the Intelligence Bureau, New Delhi to report back in the Punjab Police. For a variety of reasons, he was not able to do so. On 5.5.2000, he has reported back in the Punjab Police. In respect of the period from 1.5.98 upto 4.5.2000, payments in respect of salary and allowances have not been made. This, in short, is the grievance made out in this OA.

2. To secure redressal of his grievance, the applicant has filed a representation before the Director,

(S)

(2)

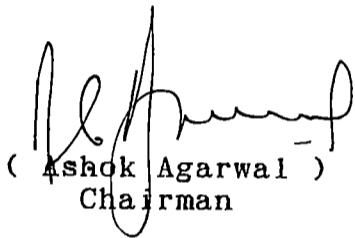
-2-

Intelligence Bureau on 21.7.99 to which there has been no response so far. In the aforestated circumstances and having regard to the submissions made by the learned counsel, we find that ends of justice will be duly met in the present case by disposing of this OA at this very stage without issuing notices with a direction to the respondents to consider the aforesaid representation and dispose of the same expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. We direct accordingly. O.A. is disposed of in the aforestated terms.



(S.A.T. Rizvi)
Member(A)

/dkm/



(Ashok Agarwal)
Chairman